

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

24. C.P. (IB)/312(MB)2023

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Lic Housing Finance Ltd
VS
Shree Sainath Land & Development (India) Private
Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr.Ranveer Chapekar, Ld. Counsel for the Petitioner present.
2. Mr. Aniket Malu, Ld. Counsel appeared and undertakes to file Vakalatnama on behalf of the Corporate Debtor as well as reply. Time granted.
3. Ld. Counsel for the Corporate Debtor is directed to file reply within two weeks by duly serving the copy to the other side.
4. Ld. Counsel for the Petitioner confirms that there is no change in the petition.
5. List this matter on **06.06.2023**.

Sd/-

PRABHAT KUMAR
Member (Technical)

/NP/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)